

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No. 4489 of 2018**

Santosh Kumar & Ors. Petitioners

Versus

The State of Jharkhand & Ors. Respondents

with

W.P.(S) No. 1905 of 2019

Dhiraj Kumar & Ors. Petitioners

Versus

The State of Jharkhand & Ors. Respondents

With

W.P.(S) No. 3239 of 2017

Mithun Kumar & Ors. Petitioners

Versus

The State of Jharkhand & Ors. Respondents

With

W.P.(S) No. 4351 of 2018

Deepak Kumar Rana & Ors. Petitioners

Versus

The State of Jharkhand & Ors. Respondents

With

W.P.(S) No. 4609 of 2018

Dheeraj Kumar & Ors. Petitioners

Versus

The State of Jharkhand & Ors. Respondents

With

W.P.(S) No. 5001 of 2018

Srikant Ram Petitioner

Versus

The State of Jharkhand & Ors. Respondents

With

W.P.(S) No. 6359 of 2018

Bikram Munda & Ors. Petitioners

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner (s) : Mr. A.K. Sinha, Sr. Advocate
 Mr. A.K. Sahani, Advocate,
 Mr. Onkar Nath Tiwari, Advocate
 Mr. Shresth Gautam, Advocate
 Mr. Piyush Chitresh, Advocate

For the Respondent –State: : Mr. Deepak Kumar Dubey, Advocate
 For the Respondent-JSSC :-Mr. Sanjay Piprawall, Advocate

11/Dated: 24/06/2020

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19

pandemic.

At the outset, Mr. Deepak Kumar Dubey, learned counsel for the respondent-State submits that Mr, Rajiv Ranjan, learned Sr. counsel was appearing in W.P.(S) No. 6559 of 2018 and file needs to be transferred to another lawyer, so assistance may be provided to the Court.

Mr. Shresth Gautam, learned counsel appearing on behalf of the petitioners in W.P.(S) No.3239 of 2017 submits that pursuant to earlier order passed in this case, grievance of the petitioners has already been redressed. He further submits that he is not inclined to press this writ petition as the grievance of the petitioners has already been redressed and the petitioner are also not in touch with him.

Mr. Anil Kumar Sinha, learned senior counsel appearing on behalf of the petitioners in W.P.(S) No. 4489 of 2018, W.P.(S) No. 4351 of 2018 & W.P.(S) No. 4609 of 2018 and Mr. A.K. Sahani, learned counsel appearing for the petitioners in W.P.(S) No. 1905 of 2019 vehemently oppose the prayer of Mr. Shresth Gautam and submit that all the writ petitions are tagged and there is interim order in W.P.(S) No. 3239 of 2017, in that view of the matter, this writ petition may not be disposed of at this stage as final order needs to be passed by this Court.

In view of the above facts and considering the submission of the learned counsel for the parties, one week's time allowed to Mr. Deepak Kumar Dubey for making alternative arrangement in W.P.(S) No. 6359 of 2018.

Post the matter on 02.07.2020.

Let the name of Mr. Sanjay Piprawall, learned counsel be reflected in the cause list on behalf of the respondent-Jharkhand Staff Selection Commission in all the cases.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/